

**COMMITTEE**

**ON**

**GOVERNMENT ASSURANCES  
(2020-2021)**

**(SEVENTEENTH LOK SABHA)**

**THIRTEENTH REPORT**

**REQUESTS FOR DROPPING OF  
ASSURANCES  
(ACCEDED TO )**

*Presented to Lok Sabha on.....09/02/2021*



**LOK SABHA SECRETARIAT  
NEW DELHI**

**February, 2021/**

**Magha, 1942 (Saka)**

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**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2020 - 2021)**

**SHRI RAJENDRA AGRAWAL**

- Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri M.K. Raghavan
12. Shri Chandra Sekhar Sahu
13. Dr. Bharatiben Dhirubhai Shyal
14. Shri Indra Hang Subba
15. Smt. Supriya Sule

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

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\* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2021-2021), having been authorized by the Committee to submit the Report on their behalf, present this Thirteenth Report (17th Lok Sabha) of the Committee on Government Assurances regarding "Request for Dropping of Assurances (Acceded to)".

2. The Committee on Government Assurances (2019-2020) at their sitting held on 24 February, 2020 *inter-alia* considered Memorandum Nos. 102 to 126 containing requests received from various Ministries/Departments for dropping of 29 pending Assurances and decided to drop 15 Assurances.

3. The Committee on Government Assurances (2019-2020) considered and adopted this Report at their sitting held on 8<sup>th</sup> October, 2020. The term of the Committee expired on 8<sup>th</sup> October, 2020 and the Committee on Government Assurances (2020-2021) was constituted w.e.f. 9<sup>th</sup> October, 2020. The Report was again considered and adopted by the Committee on Government Assurances (2020-2021) at their Sitting held on 08<sup>th</sup> February, 2021. The Committee were immensely benefited by the contribution made by the predecessor Committee.

4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

NEW DELHI;  
08 February, 2021

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19 Magha, 1942 (Saka)

**RAJENDRA AGRAWAL,**  
**CHAIRPERSON,**  
**COMMITTEE ON GOVERNMENT ASSURANCES**

## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurances on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2019-2020) considered Twenty-five Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 29 Assurances at their sitting held on 24 February, 2020.

3. After having considered the grounds cited by the Ministries/Departments, the Committee are convinced and decide to drop the following 15 Assurances :-

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1	2	3	4
1	USQ No. 527 dated 27.04.2016	Housing and Urban Affairs	Progress of UD Schemes (Appendix-II)
2	USQ No. 1014 dated 08.02.2017	Electronics and Information Technology	Digitisation Work at District Level (Appendix-III)

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1	2	3	4
3	(i) USQ No. 3318 dated 16.03.2011 (ii) USQ No. 1104 dated 02.03.2016  (iii) USQ No. 600 dated 20.07.2016	Electronics and Information Technology	(i) Investment in IT Sector  (ii) ITIR  (iii) ITIR (Appendix-IV)
4	USQ No. 981 dated 11.12.2013	Law and Justice (Legislative Department)	Political Parties Registered with ECI (Appendix-V)
5	USQ No. 3006 dated 11.12.2014	Road Transport and Highways	Model Concession Agreement (Appendix-VI)
6	USQ No. 873 dated 20.07.2017	Road Transport and Highways	Highway Projects in Abroad (Appendix-VII)
7	USQ No. 5269 dated 24.04.2015	Defence (Department of Defence Production)	Achievements of HAL (Appendix-VIII)
8	USQ No. 245 dated 14.03.2012	Personnel, Public Grievances and Pensions (Department of Personnel and Training)	Setting up of Sanskriti Schools (Appendix-IX)
9	SQ No. 22 dated 25.02.2015	Communications (Department of Telecommunications)	National Optical Fibre Network (Appendix-X)
10	USQ No. 759 dated 20.12.2017	Communications (Department of Telecommunications)	New Telecom Policy (Appendix-XI)
11	USQ No. 2815 dated 02.08.2017	Housing and Urban Affairs	Regularization of Unauthorized Colonies (Appendix-XII)

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1	2	3	4
12	USQ No. 1878 dated 09.03.2015	Civil Aviation	Night Landing Facility at Kumbhirgram Airport (Appendix-XIII)
13	USQ No. 1536 dated 26.07.2016	Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution)	Shortage of Rakes (Appendix-XIV)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 15 Assurances are given in Appendices -II to XIV.

5. The Minutes of the sitting of the Committee dated 24 February, 2020, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XV.

NEW DELHI;  
08 February, 2021  
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19 Magha, 1942 (Saka)

**RAJENDRA AGRAWAL,  
 CHAIRPERSON,  
 COMMITTEE ON GOVERNMENT ASSURANCES**

**COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)**

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances

Sl. No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1	102	USQ No 527 dated 27.04.2016	Housing and Urban Affairs		Progress of UD Schemes
2	103	USQ No 1014 dated 08.02.2017	Electronics and Information Technology		Digitisation Work at District Level
3	104	USQ No 2356 dated 23.08.2013	Tourism		Allocation of Land
4	105	(i) USQ No 3318 dated 16.03.2011 (ii) USQ No 1104 dated 02.03.2016 (iii) USQ No 600 dated 20.07.2016	Electronics and Information Technology		(i) Investment in IT Sector (ii) ITIR (iii) ITIR
5	106	USQ No 3310 dated 12.12.2014	Defence	Department of Defence Production	Aerospace University
6	107	USQ No 981 dated 11.12.2013	Law and Justice	Legislative Department	Political Parties Registered with ECI
7	108	USQ No 3006 dated 11.12.2014	Road Transport and Highways		Model Concession Agreement
8	109	USQ No 443 dated 17.11.2016	Road Transport and Highways		Expressways in Andhra Pradesh
9	110	USQ No 873 dated 20.07.2017	Road Transport and Highways		Highway Projects in Abroad
10	111	USQ No 5269 dated 24.04.2015	Defence	Department of Defence Production	Achievements of HAL

Sl. No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
11	112	(i) USQ No 1343 dated 02.08.2010  (ii) USQ No 2636 dated 17.08.2011  (iii) USQ No 3330 dated 14.12.2011	Communications	Department of Posts	(i) Replacement of the Indian Post Office Act.  (ii) Private Courier Services  (iii) Private Courier Services
12	113	USQ No 4954 dated 23.04.2015	Law and Justice	Legislative Department	Women Reservation Bill
13	114	USQ No 245 dated 14.03.2012	Personnel, Public Grievances and Pensions	Department of Personnel and Training	Setting up of Sanskriti Schools
14	115	USQ No 4277 dated 20.02.2014	Power		Amendment in Tariff Policy
15	116	SQ No 22 dated 25.02.2015	Communications	Department of Telecommunications	National Optical Fibre Network
16	117	USQ No 759 dated 20.12.2017	Communications	Department of Telecommunications	New Telecom Policy
17	118	USQ No 589 dated 27.02.2013	Department of Atomic Energy	Department of Atomic Energy	Delay in Commissioning of Jaitapur Reactors
18	119	USQ No 2815 dated 02.08.2017	Housing and Urban Affairs		Regularization of Unauthorised Colonies
19	120	USQ No 2997 dated 16.03.2016	Department of Atomic Energy	Department of Atomic Energy	Shifting of NPP from Haripur
20	121	USQ No 3510 dated 07.12.2016	Department of Atomic Energy	Department of Atomic Energy	Multipurpose Fast Research Reactor

Sl. No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
21	122	USQ No 3955 dated 17.12.2014	Department of Atomic Energy	Department of Atomic Energy	EIA Report on Mithivirdi Nuclear Power Plant
22	123	USQ No 339 dated 06.08.2013	Chemicals and Fertilizers	Department of Fertilizers	Complaints of Corruption against IFFCO Officers
23	124	USQ No 1878 dated 09.03.2015	Civil Aviation		Night Landing Facility at Kumbhirgram Airport
24	125	USQ No 1319 dated 03.03.2016	Civil Aviation		Land for Airports
25	126	USQ No 1536 dated 26.07.2016	Consumer Affairs, Food and Public Distribution	Department of Food and Public Distribution	Shortage of Rakes

*Appendix-II*

**LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 102

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 527 dated 27.04.2016 regarding "Progress of UD Schemes"

On 27 April, 2016, Shri Rayapati Sambasiva Rao, Shri Nagar Rodmal, Shri A.T. Nana Patil, Shri Shvikumar Udasi, Dr. Swami Sakshiji Maharaj and Shri Janardan Singh Sigrival, M.Ps., addressed an Unstarred Question No. 527 to the Minister of Housing and Urban Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Housing and Urban Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Housing and Urban Affairs *vide* O.M. F.No. H-14016/22/2016-UD-III dated 04 July, 2017, have stated as under:-

"The Central Share has been fully released for three projects out of six projects underlined as Assurance. For one project the final installment of Central Share is actively under consideration. For the balance two projects the Central Share has been released but the State Government has to furnish Utilization Certificate for the Central Share released.

For all the six projects the Central Share has been released. In two projects State Government's have to furnish Utilization Certificates and progress reports for the installments of Central Share released already for claiming the balance installments of Central Share."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Housing and Urban Affairs have requested to drop the above Assurance.

The Committee may consider.

DATED:- 21/02/2020

NEW DELHI

GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION NO.527

TO BE ANSWERED ON APRIL 27, 2016

PROGRESS OF UD SCHEMES

No. 527 SHRI RAYAPATI SAMBASIVA RAO:  
SHRI NAGAR RODMAL:  
SHRI A.T. NANA PATIL:  
SHRI SHIVKUMAR UDASI:  
DR. SWAMI SAKSHIJI MAHARAJ:  
SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether various urban infrastructure development schemes are progressing at slow pace in the country and if so, the details thereof and the reasons therefor;
- (b) whether the Government has reviewed the progress of these schemes and if so, the details thereof;
- (c) whether some of States are unable to utilize the funds allocated for the said schemes during the last three years and current year and if so, the details thereof, State-wise and the reasons therefor along with the action taken being taken by the Government in this regard;
- (d) the extent to which the targets have been achieved under these schemes, scheme, city and State-wise; and
- (e) whether any foreign country / organization is assisting for urban infrastructure and development and if so, the details of assistance received, country / organization-wise?

ANSWER

THE MINISTER OF URBAN DEVELOPMENT

(SHRI M. VENKAIAH NAIDU))

- (a)&(b): Urban Development is a State subject. The State Government is responsible for implementing urban infrastructure schemes. Government supports these efforts through its schemes and programmes. Ministry holds regular review meetings with the

representatives of all States Governments to review the progress of these schemes. The State Government also submits Quarterly Progress Report, utilization certificate etc.

**(c)to(e):** The status of progress regarding projects alongwith reasons for delay, if any, utilization of funds and foreign assistance received under schemes viz. (i) 10% Lumpsum scheme for NER (ii) Urban Infrastructure development in satellite towns around seven mega cities, (iii) NERUDP (iv) Smart Cities Mission (v) Urban Transport (vi) MRTS (vii) JnNURM and (viii) SBM are given at Annexure I, II, III, IV, V, VI, VII, VIII respectively.

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**Annexure-I referred to in reply to part (a) to (e) of the Lok Sabha  
Unstarred Question No.527 for 27.04.2016.**

**10% LUMP SUM PROVISION SCHEME FOR BENEFIT OF NORTH  
EASTERN STATES INCLUDING SIKKIM**

The scheme started in the Financial Year 2001-02 to provide financial assistance to North Eastern States for Development of Urban Infrastructure. Scheme covers NE States Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Tripura and Sikkim. In the last 12 years, 313 projects worth Rs.3012.32 crore has been sanctioned for the 8 States. Out of 313 Projects, 179 Projects (57%) have been completed so far. State of Assam having a slow progress. The status of each state under the scheme is as under: -

S. No	State	Number of Project	Project Completed	Total estimated cost (Rs. in crore)	Central Assistance (Rs. in crore)	Released upto 31/03/16 (Rs. in crore)
1	Arunachal Pradesh	78	54	542.31	495.84	388.80
2	Assam	47	9	418.89	384.31	236.56
3	Manipur	23	19	213.65	197.56	150.03
4	Meghalaya	22	11	192.30	186.40	122.61
5	Mizoram	24	15	409.42	402.21	301.64
6	Nagaland	63	37	491.80	444.79	264.41
7	Sikkim	34	21	381.58	365.88	271.83
8	Tripura	22	13	362.33	361.40	275.07
	<b>Total</b>	<b>313</b>	<b>179</b>	<b>3012.28</b>	<b>2838.39</b>	<b>2010.95</b>

**Reasons for slow progress:** NE States are located in a climately disadvantage area. The working season was short due to prolonged rains and snowfall in higher reaches. Many of the projects were also stated that to be located in remote region with poor assess hampering project execution. Further, request for release of fund received from State Govt. are generally not in proper form / supporting documents, resulting in queries raised by Administration, IFD and other sections. Since the correspondence with NE States take longer time the delay is unavoidable. Hence, delay in releasing funds to State Govt. which is one of the reason. It is also pertinent to mention here that in the financial year 2015-16, the 1/3 allocation of the scheme has been curtailed by Ministry of Finance, they have provided only Rs.100 crore in the financial year 2015-16 and 2016-17: Due to shortage of funds the proposals amounting to Rs.170 crore for ongoing projects are pending from the last 9-12 months period. This also causes delay in executing the project.

**The budget allocation and fund released to States during the last three  
year and current year is as under:**

S. No	Name of State	2013-14 (Rs. In crore)	2014-15 (Rs. In crore)	2015-16 (Rs. In crore)	2016-17 (Rs. In crore)
	<b>Budget Allocation</b>	<b>150</b>	<b>150</b>	<b>100</b>	<b>100</b>
	<b>Actual Expenditure</b>	<b>124.82</b>	<b>150</b>	<b>100</b>	<b>-</b>
1	Arunachal Pradesh	45.03	43.26	31.93	-
2	Assam	6.21	12.08	6.28	-
3	Manipur	3.84	0	20.74	-
4	Meghalaya	18.08	15.55	0	-
5	Mizoram	15.77	32.77	10.96	-
6	Nagaland	11.97	21.74	13.8	-
7	Sikkim	8.06	24.60	6.55	-
8	Tripura	15.86	0	9.74	-

**Foreign Assistance** - No foreign assistance has been taken in this scheme.

**Annexure-II referred to in reply to part (a) to (e) of the Lok Sabha  
Unstarred Question No.527 for 27.04.2016.**

**URBAN INFRASTRUCTURE DEVELOPMENT IN SATELLITE TOWNS AROUND  
SEVEN MEGACITIES (UIDSST)**

The pilot scheme of UIDSST was approved midway during the 11<sup>th</sup> Plan in July, 2009 with a total outlay of Rs.500 crore. The scheme aimed at providing basic urban infrastructure in selected satellite towns around seven mega cities with the overall objective of ameliorating pressure on mega cities by improving infrastructure and reforms in the selected towns. Scheme covers seven satellite towns viz. Vikarabad (Telangana), Sanand (Gujarat), Sonapat (Haryana), Hoskote (Karnataka), Vasai-Virar (Maharashtra), Sriperumbudur (Tamil Nadu), Pilkhuwa (Uttar Pradesh). Under this scheme, 17 projects with a total outlay of Rs.631.07 crore have been sanctioned so far. Out of Rs.631.07 crore, Central share is Rs.500 Crore. Out of 17 Projects, so far only three projects have been completed. Rest of the projects are under various stages of progress. It has been decided that no new project will be taken up under the scheme. Only committed liability is to be fulfilled.

**The budget allocation and fund released to States during the last three  
year and current year is as under:**

S. No	Name of State	Name of the City	2013-14 (Rs. In crore)	2014-15 (Rs. In crore)	2015-16 (Rs. In crore)	2016-17 (Rs. In crore)
	<b>Budget Allocation</b>		<b>70</b>	<b>82.2</b>	<b>70</b>	<b>70</b>
	<b>Actual Expenditure</b>		<b>69.02</b>	<b>82.19</b>	<b>70</b>	<b>-</b>
1	Telangana	Vikarabad	20.98	12.95	14.01	-
2	Gujarat	Sanand	7.08	30.24	6.69	-
3	Haryana	Sonipat	27.82		13.91	-
4	Karnataka	Hoskote	-		7.34	-
5	Maharashtra	Vasai-virar	-	13.24	10.36	-
*6	Tamil Nadu	Sriperumdudur	9.03	20.28	12.13	-
7	Uttar Pradesh	Pilkhuwa	4.11	5.48	5.56	-

**Foreign Assistance** - No foreign assistance has been taken in this scheme.

**URBAN INFRASTRUCTURE DEVELOPMENT IN SATELLITE TOWNS AROUND SEVEN MEGACITIES (UIDSST)**

S. No.	Name of the Project	Year of Sanction	Estimated Amount (Rs.in lakh)	Sanctioned Amount (Rs. in lakh)	Total Amount released (Rs.in lakh)	Physical progress (%)	Target would be achieved	Reasons for slow progress (critical project)
	1	2	3	4	5	7	9	10
1	UP (Pilkhuwa) Pilkhuwa Sewerage Scheme	2010-11	3687.51	2950.01	2905.00	99	30.06.2016	No issue
2	Municipal Solid Waste Management Scheme for Pilkhuwa Town	2010-11	897.7	718.16	538.62	60	31.12.2016	Earlier there was a land issue which has now resolved.
3	GIS Base Map & Household survey for Pilkhuwa Town	2011-12	29.3	29.3	14.64	70	30.06.2016	No issue
4	MAHARASHTRA (Vasai-Virar) Underground Sewerage Scheme for Vasai-Virar Sub Region STP-2	2011-12	6622.63	5298.1	3050.50	80	30.09.2016	Laying of network is going on. However, the site conditions are restricting the pace of work progress. Vasai-Virar City Municipal Corporation (VVCMC) proposes to Part commission the project by March 2016.
5	Integrated Solid Waste Management for Vasai Virar	2010-11	3172.64	2538.12	1903.59	60	30.09.2016	Due to the current site conditions, the VVCMC General Body Council has proposed to change the waste processing technology with internal changes of project components while keeping the same project cost. The State Govt was advised to submit the change proposal.
6	TELANGANA (Vikarabad) Under Ground Drainage Scheme, Vikarabad	2010-11	6474	5179	3885.00	95	30.09.2016	The project has been delayed due to Telengana Agitation and delay in handing over site for the STP. Presently no issue.
7	Water Supply Improvement Scheme, Vikarabad	2010-11	7009	5607	5607	98	30.09.2016	The project has been delayed due to Telengana agitation and delay in handing over sites for 2 ELSRs. Presently no issue.
8	HARYANA(Sonepat) Municipal Solid Waste Management Scheme for Sonepat Town	2010-11	2496	1996.8	499.20	5	31.12.2016	Initially, there was land litigation and finally State Govt. has purchased 20 Acre land at a new site of the project within the extended municipal limits.

									The revised municipal area is approximately 188 Acres from erstwhile 28.8 Acres. State Govt. has been advised to expedite course correction proposal for consideration of MoUD.
9	Augmentation of Water Supply by Ranney Well, Sonepat	2010-11	6958	5566.4	5566.40	75	31.06.2016	No issue	
10	GUJARAT (Sanand) Sewerage System of Sanand Town	2010-11	5848.68	4678.94	3509.21	55	31.12.2016	Project is stalled due to TP Scheme finalization for alignment of the Trunk mains. The State Govt. is taking up the matter with the officers of AUDA to resolve the issue.	
11	Water Supply System of Sanand Town	2010-11	3320.86	2656.69	2656.68	70	31.03.2016	Project is stalled due to TP Scheme finalization for alignment of the rising mains. The State Govt. is taking up the matter with the officers of Ahmedabad Urban Development Authority (AUDA) to resolve the issue.	
12	TAMILNADU (Sriperumbudur) Comprehensive Water Supply Scheme for Sriperumbudur	2011-12	4071	3256.8	2442.60	80	31.03.2016	No issue	
13	Under Ground sewerage Scheme, Sripermbudur	2011-12	5622	4497.6	3373.20	80	31.03.2016	There was a issue in lying of 5.5 Km trunk main under the National Highway Authority of India (NHAI). The State Govt. was advised to intimate the details to MoUD so that Ministry will take up the matter with NHAI.	
14	KARNATAKA (Hoskote) Underground Sewerage Scheme for Hoskote Town	2011-12	4072.84	2767.12	1383.56	62	31.12.2016	Presently no issue.	

**Annexure-III referred to in reply to part (a) to (e) of the Lok Sabha  
Unstarred Question No.527 for 27.04.2016.**

**North Eastern Region Urban Development Programme (NERUDP)**

The Ministry of Urban Development (MoUD) is implementing the North Eastern Region Urban Development Programme (NERUDP) with the financial assistance from Asian Development Bank (ADB) covering capital cities of 5 North Eastern States viz. Agartala (Tripura), Aizawl (Mizoram), Gangtok (Sikkim), Kohima (Nagaland), and Shillong (Meghalaya) for Water Supply, Sewerage, and Solid Waste Management.

The following projects of the Scheme are running in slow pace :

Part of the NERUDP Scheme	Reason for slow progress
Shillong (Meghalaya) SWM project – development of landfill site:	Poor performance of the Contractor
Agartala (Tripura) Water Supply – construction of 5 overhead tanks	Poor performance of the Contractor

**Review of progress** - The Ministry of Urban Development and Deptt. of Economic Affairs in coordination with Asian Development Bank regularly monitor the progress. The State Govts advised to terminate the slow progressing projects. The project executing agencies in the State Govts of Meghalaya and Tripura have re-tendered the projects.

**Non-utilisation of funds** - Funds are released to the project States as reimbursement of expenditure incurred by them on project execution.

**Achievement against targets** - The scheme started is scheduled for completion by 2019. Current status is as given below:

i. **Following projects (2009-2016) have been executed and completed**

Sl. No.	State	City	Projects executed and completed
1	Mizoram	Aizawl	Water Supply
2	Sikkim	Gangtok	Water Supply
3	Tripura	Agartala	Water Supply
4	Nagaland	Kohima	Water Supply, and Solid Waste Management

ii. **Following projects are under execution to be completed by 2018**

Sl. No.	State	City	Projects under execution
1	Mizoram	Aizawl	Water Supply, Sewage
2	Sikkim	Gangtok	Water Supply, Solid Waste Management
3	Tripura	Agartala	Water Supply
4	Nagaland	Kohima	Water Supply, and Solid Waste Management
5	Meghalaya	Shillong	Solid Waste Management

iii. **Following projects have been sanctioned which are to be completed by 2019 :**

Sl.No.	State	City	Projects sanctioned
1	Tripura	Agartala	Water Supply, Solid Waste Management, and Septage Management
2	Mizoram	Aizawl	Water Supply, Solid Waste Management, and Septage Management
3	Meghalaya	Shillong	Solid Waste Management Extension

**Foreign assistance** - 70% of the cost of the scheme is being provided as loan by the Asian Development Bank to the Government of India for implementation of the Scheme in the project States during the project period from 2009 to 2019.

**Annexure-IV referred to in reply to part (a) to (e) of the Lok Sabha  
Unstarred Question No.527 for 27.04.2016.**

**SMART CITIES MISSION**

The Government of India has launched Smart Cities Mission on 25 June 2015. The winners of first round (20 cities) have been announced in the last week of January, 2016. The list of winner of first round (rank-wise) is as under:-

Rank No.	Name of State/ UT	Name of the City
1	Odisha	Bhubaneswar
2	Maharashtra	Pune
3	Rajasthan	Jaipur
4	Gujarat	Surat
5	Kerala	Kochi
6	Gujarat	Ahmedabad
7	Madhya Pradesh	Jabalpur
8	Andhra Pradesh	Visakhapatnam
9	Maharashtra	Solapur
10	Karnataka	Davanagere
11	Madhya Pradesh	Indore
12	Delhi	NDMC
13	Tamil Nadu	Coimbatore
14	Andhra Pradesh	Kakinada
15	Karnataka	Belagavi
16	Rajasthan	Udaipur
17	Assam	Guwahati
18	Tamil Nadu	Chennai
19	Punjab	Ludhiana
20	Madhya Pradesh	Bhopal

Special Purpose Vehicles (SPVs) have been created and incorporated by 13 cities out of 20 winning cities. The Mission is running as per schedule.

During 2015-16 the target of selecting 20 Smart Cities was achieved.

**Foreign assistance** - In terms of mutual understanding between the Ministry, States/UTs and Foreign Agencies, this Ministry is facilitating execution of Memorandum of Understandings (MoUs)/ Agreements between Foreign Agencies and States/UTs for assistance under Smart Cities Mission. Presently, following MoUs/Agreements have been executed between foreign agencies and States/UTs:

	Name of Foreign Agency	State/UT	City	Date of MoU/ Agreement
1	US Trade & Development Agency (USTDA)	Andhra Pradesh Uttar Pradesh Rajasthan	Visakha-patnam, Allahabad Ajmer	25.01.2015
2	French Agency for Development (AFD)	Maharashtra Chandigarh Puducherry	Nagpur Chandigarh Oulgaret	24.12.2015

Moreover, various countries namely, Spain, Canada, Germany, China, Singapore, UK and South Korea have also shown interest to participate in the development of smart cities.

**Annexure-V referred to in reply to part (a) to (e) of the Lok Sabha  
Unstarred Question No.527 for 27.04.2016.**

**URBAN TRANSPORT**

The following projects are funded under Urban Transport:

- (i) Bus funding project sanctioned under erstwhile Jawaharlal Nehru National Urban Renewal Mission (JnNURM) scheme.
- (ii) World Bank-GEF-UNDP assisted Sustainable Urban Transport Project (SUTP).

During the transition phase of Jawaharlal Nehru National Urban Renewal Mission (JnNURM) i.e. 2013-14, Ministry sanctioned financial assistance for procurement of 7509 buses to 18 States and 25 ancillary infrastructure projects to 2 States. After expiry of JnNURM Scheme, funding for these projects is available under AMRUT till 31.03.2017. The project is slow in the following States:

(Rs. in Crore)

S. No.	States	Release of ACA for No. of buses	Project cost	Eligible ACA	1 <sup>st</sup> Installment released during 2014-15	No. of buses procured so far
1	Bihar	526	112.37	67.42	44.92	0
2	Punjab	20	3.98	2.39	1.59	0
3	Rajasthan	280	123.19	61.58	30.79	0
4	Karnataka	1701	618.91	307.28	194.28	239

Ministry of Urban Development has requested the above mentioned States to expedite the procurement of buses.

The detail of 7509 buses sanctioned to 18 States covering 114 cities- cluster of cities and their procurement status is as under:

**STATUS OF BUSES SANCTIONED DURING TRANSITION PHASE OF JNNURM**

S. No.	State	City	No. of Buses Sanctioned	Buses delivered so far
1	Andhra Pradesh	Vishakhapatnam	40	17
2		Vijaywada	40	13
3		Tirupathi	120	59
4		Kadapa	40	01
5		Guntur	60	60
6		Chittoor	30	18
7		Anantpur	40	01
8	Assam	Guwahati	330	227
9	Bihar	Purnea	55	0
10		Darbhanga	47	0
11		Katihar	32	0
12		Bhagalpur	49	0
13		Bairgania- Sheohar	51	0
14		Madhepura	50	0
15		Aurangabad-Arwal Cluster	40	0
16		Siwan	45	0
17		Jehanabad-Nawada Cluster	40	0
18		Gaya	21	0
19		Munger	30	0
20		Bhabhua- Sasaram Cluster	30	0
21		Begusarai	36	0
22		Chhattisgarh	Dhamtari Cluster	10

23		Kanker Cluster	10	10
24		Ambikapur Cluster	35	35
25		Jashpurnagar Cluster	5	5
26		Chirmiri Cluster	7	7
27		Dhamdha Cluster	5	5
28		Khairagarh Cluster	6	6
29		Raipur Cluster	20	20
30		Rajnandgaon Cluster	20	20
31		Raigarh Cluster	20	20
32		Bhilai Durg Cluster	35	35
33		Jagdarpur Cluster	10	10
34		Bilaspur Cluster	25	25
35		Korba Cluster	40	40
36		Janjgir Naila Cluster	10	10
37		Mahasamund Cluster	5	5
38		Kondagaon Cluster	5	5
39		Dantewada Cluster	5	5
40		Kawardha Cluster	10	10
41		Gobranayapara Cluster	4	4
42		Baloda Bazar Cluster	5	5
43	Chandigarh	Chandigarh	170	170
44	Goa	Panaji	50	28
45		Una-Amb-Santokhgarh Cluster	40	
46		Dharamshala Kangra Nagrota Sri Chamundajee Cluster	90	788
47		Kullu - Manali Cluster	30	
48		Nurpur - Jassur Cluster	30	
49		Mandi - Sunder Nagar Joginder Nagar Cluster	100	
50	Himachal Pradesh	Nahan Ponta Sahib Cluster	20	
51		Chamba Dalhousie Cluster	75	
52		Rampur Rohru Cluster	70	
53		Bajjnath-Palampur- Joginder Nagar Cluster	80	
54		Nalagarh-Baddi- Parwanoo Cluster	35	
55		Hamirpur - Jwalamukhi Cluster	90	
56		Bilaspur-Ghumarwin- Sunder Nagar Cluster	50	
57		Shimla - Solan Cluster	90	
58		Bangalore	500	0
59		Mysore	93	10
60		Hubli Dharwad	250	0
61		Davangere	50	0
62		Kolar & KGF	40	0
63		Tumkur	40	0
64		Bellary	30	30
65		Bidar	20	20
66		Bijapur	35	35
67		Gulbarga	75	0
68		Raichur	35	35
69		Yadgir	14	14
70	Karnataka	Hospet	30	30
71		Koppal	20	20
72		Sindhur	20	20
73		Gangavathi	25	25
74		Belgaum	50	0
75		Sirsi	20	0
76		Begalkot	20	0
77		Chikodi	20	0
78		Karwar	20	0
79		Harvery	10	0
80		Ranebechur	20	0
81		Mandaya	30	0
82		Ramnagara	20	0
83		Chitradurga	24	0

84		Simoga	55	0
85		Bhadravati	35	0
86		Mangalore & Udupi	65	0
87		Hassan	35	0
88	Kerala	Cluster-I	100	281
89		Cluster-II	85	
90		Cluster-III	30	
91		Cluster-IV	85	
92		Cluster-V	100	
93	Maharashtra	Navi Mumbai	185	80
94		Solapur	200	144
95		Mira-Bhaindar	90	28
96		Kalyan Dombivli	185	69
97		Thane	220	30
98		Vasai Virar	100	25
99		Kolhapur	75	75
100	Meghalaya	Shillong	240	126
101	Punjab	Bathinda	20	0
102	Puducherry	Puducherry	50	10
103	Rajasthan	Jaipur	280	0
104	Sikkim	Gangtok	41	12
105	Telangana	Hyderabad	80	80
106		Mahbub Nagar	30	08
107		Khammam	30	12
108		Karim Nagar	70	18
109	Tripura	Agartala	100	34
110	West Bengal	Kolkata	632	632
111		Siliguri (NBSTC)	80	124
112		Jalpaiguri (NBSTC)	60	
113		Asansol (SBSTC)	60	77
114		Durgapur (SBSTC)	42	
		<b>Total</b>	<b>7509</b>	<b>3778</b>

**Foreign assistance –**

**Sustainable Urban Transport Project (SUTP)** – Ministry is implementing the Sustainable Urban Transport Project (SUTP) in five demonstration cities namely Pimpri-Chinchwad, Naya Raipur, Indore, Mysore and Hubli-Dharwad which is assisted by the World Bank, United Nation Development Project (UNDP) and Global Environment Facility (GEF). The details of the assistance received from funding agencies are as under:

(Rs. in Crore)

Funding Agency	Total Project Cost	Fund released upto 29.02.2016
IBRD (Loan through World Bank)	629.82	270.23
GEF (Grant through World Bank & UNDP)	135.00	76.74

**Annexure-VI referred to in reply to part (a) to (e) of the Lok Sabha  
Unstarred Question No.527 for 27.04.2016.**

**METRO RAIL PROJECTS**

Metro Rail Projects being implemented on 50:50 Joint Venture between Government of India and respective State Governments are Board run companies which are also represented by nominees of Government of India. The progress of the project is monitored regularly by the Board of Directors of the Company. Details are given below:

**DETAILS OF CURRENT STATUS AND EXPECTED COMPLETION DATE OF UNDER CONSTRUCTION/ SANCTIONED METRO RAIL PROJECTS BEING IMPLEMENTED ON JOINT VENTURE OF GOI AND RESPECTIVE STATE GOVERNMENTS. (as on 31.03.2016)**

Sl No	Name of the Project	Amount of Loan				KfW
		Japan International Co-operation agency (Rs. in crore)	Agency Francaise Development	Asian Development Bank (Rs. in crore)	European Investment Bank	
1.	Delhi Mass Rapid Transport System Phase-III	19,335.00	-	-	-	
2.	Bangalore Metro Rail Project	2,739.00	310.00 Million Euros	-	-	
3.	Chennai Metro Rail Project	8,646.00	-	-	-	
4.	Kochi Metro Rail Project	-	180.00 Million Euros	-	-	
5.	Mumbai Metro Line-3 (Colba-Bandra-SEEPZ) Corridor	13,235.00	-	-	-	
6.	Lucknow Metro Rail Project	-	-	-	450.00 Million Euros	
7.	Ahmadabad Metro Rail Project	5,968.00	-	-	-	
8.	Nagpur Metro Rail Project	-	130.00 Million Euros			500.00 Million Euros

Foreign assistance – Details are given below:

**DETAILS OF LOAN SOUGHT/PROPOSED FROM VARIOUS MULTILATERAL/BILATERAL FINANCIAL AGENCIES FOR VARIOUS METRO RAIL PROJECTS BEING IMPLEMENTED BY 50:50 JV OF GOVT OF INDIA AND RESPECTIVE STATE GOVERNMENTS AS ON 31.03.2016.**

Project	Physical Progress of the Project	Financial Progress of the Project	Expected date of completion
Delhi Metro Phase-III and its extensions	71.5%	58.54%	Dec, 2016 in phases
Bangalore Metro Rail Project Phase-1	98%	96.41%	June, 2016
Bangalore Metro Rail Project Phase 2	1%	1.88%	March, 2020
Chennai Metro Rail Project	86%	81.82%	Dec., 2017
Kochi Metro Rail Project	72%	53%	June, 2017
Ahmadabad Metro Rail Project	12%	11%	March, 2018
Nagpur Metro Rail Project	10%	7%	
Lucknow Metro Rail Project	26.54%	28.84%	March, 2019 in phases
Mumbai Metro (Line –III)	Preliminary work started	Funds released by GoI Rs.36.60 cr Equity and Rs 30.32 cr as Subordinate Debt	Dec., 2020

**Annexure-VII referred to in reply to part (a) to (e) of the Lok Sabha  
Unstarred Question No.527 for 27.04.2016.**

**JAWAHARLAL NEHRU NATIONAL URBAN RENEWAL MISSION (JnNURM)**

It is mentioned that JnNURM has come to an end on 31.03.2014. However some of the eligible projects under the schemes are eligible for funding till 31.03.2017. There are 102 projects which were approved in the Mission Phase and 296 projects in transition phase are eligible for funding under AMRUT Mission. The eligible projects are in progress and implementation is being done by concerned State Governments.

**Foreign Assistance** - No foreign assistance has been taken in this scheme.

**Annexure-VIII referred to in reply to part (a) to (e) of the Lok Sabha  
Unstarred Question No.527 for 27.04.2016.**

**SWACHH BHARAT MISSION**

The Government of India has launched Swachh Bharat Mission (SBM) on 2<sup>nd</sup> October, 2014 with the aim of making the country clean by 2<sup>nd</sup> October, 2019. As part of this, Ministry of Urban Development is implementing Swachh Bharat Mission (Urban). Details of financial assistance / grants released to the State Governments/UTs during 2014-15 and 2015-16 is as under:

Fund released to States Governments /UTs under Swachh Bharat Mission (Urban) during Financial Year 2014-15						
Sl. No.	State/UT	SWM	IHHT+CT	IEC	CB	Total
1	Andhra Pradesh	21.0200	13.7600	4.1700	1.0500	40.0000
2	Arunachal Pradesh	6.8400	1.3000	0.9800	0.2400	9.3600
3	Assam		0.2000	0.0200	0.0100	0.2300
4	Bihar	24.6600	8.1400	3.9400	0.9800	37.7200
5	Chhattisgarh		26.7800	3.2100	0.8000	30.7900
6	Delhi	4.3800	2.2600	0.8400	0.0500	7.5300
7	Goa	1.7000	1.0600	0.3300	0.0800	3.1700
8	Gujarat		51.9586	4.2700	1.0700	57.2986
9	Haryana	12.5700	3.0100	1.8700	0.4700	17.9200
10	Himachal Pradesh	3.0000	3.0200			6.0200
11	Jammu & Kashmir	10.9000	1.9300	1.5400	0.3800	14.7500
12	Jharkhand	9.3300	3.9500	1.5900	0.4000	15.2700
13	Karnataka		69.5700	8.3500	2.0900	80.0100
14	Kerala		16.6800	2.0000	0.5000	19.1800
15	Madhya Pradesh		18.5758	1.9600	0.4900	21.0258
16	Maharashtra		117.3900	14.0900	3.5200	135.0000
17	Manipur	9.6100	0.1400	1.1700	0.2900	11.2100
18	Meghalaya	2.9800	0.5400	0.4200	0.1100	4.0500
19	Mizoram	8.2100	0.3000	1.0200	0.2600	9.7900
20	Nagaland	6.6800	2.4700	1.1000	0.2700	10.5200
21	Odisha		1.2300	0.1600	0.0400	1.4300
22	Puducherry	1.0000	0.7030	0.2000	0.0500	1.9530
23	Punjab	23.0000	13.0000	4.3200	1.0800	41.4000
24	Rajasthan	33.6500	19.1600	6.3400	1.5800	60.7300
25	Sikkim	2.5200	0.1656	0.3200	0.0800	3.0856
26	Tamil Nadu	13.1300	6.4900	12.3600	3.0900	35.0700
27	Telangana	15.2200	9.9500	3.0200	0.7600	28.9500
28	Uttar Pradesh	37.5600	37.2800	8.9900	2.2400	86.0700
29	Uttarakhand	5.0000	0.5100	0.3300	0.1000	5.9400
30	West Bengal	34.5400	21.1200	6.6800	1.6700	64.0100
	<b>TOTAL</b>	<b>287.5000</b>	<b>452.6430</b>	<b>95.5900</b>	<b>23.7500</b>	<b>859.4830</b>

**Fund released to States Governments /UTs under Swachh Bharat Mission (Urban)  
during Financial Year 2015-16**

(Rs. In Crores)

2015-16							
Sl. No.	State/UT	IHHL	CT	SWM	IEC	CB	Total
1	A&N Islands	0.0230	0.0321	0.0648	0.0144	0.0036	0.1379
2	Andhra Pradesh	65.4804	3.9546	0.0000	3.0000	0.7500	73.1850
3	Arunachal Pradesh	1.2104	0.0000	0.0000	0.0000	0.0000	1.2104
4	Assam	0.0000	0.0000	0.0000	0.0000	0.0000	0.0000
5	Bihar	20.0000	0.0000	0.0000	0.0000	0.0000	20.0000
6	Chandigarh	0.3700	0.1300	0.9800	0.1800	0.0400	1.7000
7	Chhattisgarh	19.9974	7.0800	8.7941	0.0000	0.0000	35.8715
8	Dadra & Nagar Haveli	0.0850	0.0468	0.0000	0.0000	0.0300	0.1618
9	Daman & Diu	0.1344	0.0013	0.0000	0.0000	0.0600	0.1957
10	Delhi	27.9700	0.0000	58.7300	10.3600	0.1600	97.2200
11	Goa	1.4040	0.1184	0.0000	1.4150	0.1092	3.0466
12	Gujarat	81.2726	0.0000	0.0000	19.5000	5.8350	106.6076
13	Haryana	11.6476	0.0000	0.0000	0.0000	0.0000	11.6476
14	Himachal Pradesh	0.0000	0.0000	0.0000	0.7200	0.1800	0.9000
15	Jammu & Kashmir	4.5700	0.0000	0.0000	0.0000	0.0000	4.5700
16	Jharkhand	18.9000	0.0000	0.0000	3.6350	1.4269	23.9619
17	Karnataka	30.8600	0.0000	39.1400	0.0000	0.0000	70.0000
18	Kerala	14.9900	0.0000	0.0000	0.0000	0.0000	14.9900
19	Madhya Pradesh	58.5142	15.5400	52.9300	7.0600	1.7600	135.8042
20	Maharashtra	44.6000	0.0000	42.4300	0.0000	0.0000	87.0300
21	Manipur	1.6450	0.0000	0.0000	0.0000	0.0000	1.6450
22	Meghalaya	0.0000	0.0000	0.0000	0.0000	0.0000	0.0000
23	Mizoram	1.0000	0.0000	0.0000	0.0000	0.0700	1.0700
24	Nagaland	3.2030	0.0000	0.0000	0.0000	0.0000	3.2030
25	Odisha	21.9400	0.0000	0.0000	2.6732	0.0000	24.6132
26	Puducherry	0.0000	0.0000	0.0000	0.0000	0.0000	0.0000
27	Punjab	15.0000	0.0000	0.0000	0.0000	0.0000	15.0000
28	Rajasthan	41.7500	3.2500	0.0000	0.0000	0.0000	45.0000
29	Sikkim	0.0000	0.0000	0.0000	0.0000	0.3796	0.3796
30	Tamil Nadu	47.1074	0.0000	83.3900	0.0000	0.0000	130.4974
31	Telangana	29.1500	0.0000	0.0000	0.0000	0.0000	29.1500
32	Tripura	0.0000	0.0000	0.0000	0.0000	0.0000	0.0000
33	Uttar Pradesh	82.2292	0.0000	0.0000	0.0000	0.0000	82.2292
34	Uttarakhand	1.0000	0.0000	0.0000	0.3300	0.0700	1.4000
35	West Bengal	53.5200	0.0000	0.0000	0.0000	0.0000	53.5200
	<b>Total</b>	<b>699.5736</b>	<b>30.1532</b>	<b>286.4589</b>	<b>48.8876</b>	<b>10.8743</b>	<b>1075.9476</b>



LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 103

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1014 dated 08.02.2017 regarding "Digitisation Work at District Level"

On 08 February, 2017, Shri Laxman Giluwa, M.P., addressed an Ustarred Question No. 1014 to the Minister of Electronics and Information Technology. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Electronics and Information Technology within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Electronics and Information Technology *vide* OM No. 2(40)/2017-Parl. dated 29 November, 2017 have stated as under:

"BhartNet is an ongoing project and the project is planned to be implemented in three phases. Brief details about the project are as follows:

BharatNet: Provisioning of Internet connectivity at rural areas is under the purview of Department of Telecommunication (DoT), under the Ministry of Communications. DoT is implementing National Optical Fibre Network (NOFN) project, renamed as BharatNet. It has been envisaged to provide 100 Mbps broadband connectivity to all Gram Panchayats (approx. 2.50 lakhs) in the country by using an optimal mix of underground fibre, fibre over power lines, radio and satellite media. The project is planned to be implemented in three phases; Under first phase of the project, 1 lakh Gram Panchayats (GPs) are to be connected by laying underground Optical Fibre Cable(OFC) which is under implementation and expected to be completed by November 2017. Under Phase-II, connectivity will be provided to remaining 1.5 lakh GPs in the country using an optimal mix of underground fibre, fibre over power lines, radio and satellite media, and provision of last mile access to the network and broadband service provisioning through Wi-Fi or any other broadband access technologies in all 2,50,000 GPs in the country, which is targeted to be completed by March, 2019. Under third phase, a state-of-the-art network with ring architecture, is planned to be completed by 2023.

Under the BharatNet (Phase-1 Target of 1, 24,990 GPs), 2.28 lakhs Kms of optical fibre pulled for 1,01,325 GPs and 61,722 GPs have been connected so far till 19.09.2017. The detailed status of BharatNet

project under Phase-I including State of Jharkhand is given in Annexure-I. In view of the above, it is proposed that the expression given in the reply does not construe it as an Assurance. Further, BharatNet is an ongoing project and is planned to be implemented in three phases. In this regard, it is proposed to forward the above view to Committee on Government Assurances, Lok Sabha not to treat the reply as an Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State for Electronics and Information Technology have requested to drop the Assurance.

The Committee may consider.

DATED:- 21/02/2020

NEW DELHI

## State-wise status of NOFN (BharatNet) as on 19.09.2017

S.No.	States/UTs:	No. of Gram Panchayats (GPs)- Phase I	Cable laid (in kms)	No. of GPs where Cable laid
1	Assam	1533	4162	1348
2	Bihar	5754	12944	4743
3	Chhattisgarh	4104	8048	3167
4	Haryana	6020	11005	5803
5	Jammu & Kashmir	388	403	203
6	Karnataka	6092	12613	6037
7	Kerala	977	830	1129
8	Madhya Pradesh	12655	31569	11673
9	Maharashtra	15301	26044	12079
10	Punjab	8049	9761	6858
11	Rajasthan	8194	21160	7096
12	Uttar Pradesh	27974	17375	23612
13	Uttarakhand	1863	2749	1463
14	West Bengal	2637	4947	1796
15	Andaman & Nicobar	69	0	0
16	Chandigarh	12	19	12
17	Arunachal Pradesh	863	781	289
18	Nagaland	994	1547	478
19	Manipur	904	250	129
20	Mizoram	763	481	77
21	Tripura	1021	1591	812
22	Meghalaya	1208	535	197
23	Gujarat	6905	10323	4785
24	Puducherry	98	92	98
25	Andhra Pradesh	1673	766	283
26	Telangana	2017	4488	2038
27	Odisha	3860	8224	3112
28	Jharkhand	2713	4844	1842
29	Himachal Pradesh	252	504	167
30	Daman & Diu	15	0	0
31	Dadra & Nagar Haveli	20	0	0
32	Sikkim	52	0	0
33	Lakshadweep	10	0	0
34	Tamil Nadu	0	0	0
35	Goa*	-	-	-
	<b>Grand Total</b>	<b>124990</b>	<b>228055</b>	<b>101325</b>

\*All the GPs of Goa are already connected with Optical Fibre

GOVERNMENT OF INDIA  
 MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
 LOK SABHA  
 UNSTARRED QUESTION NO. 1014  
 TO BE ANSWERED ON: 08.02.2017

DIGITISATION WORK AT DISTRICT LEVEL

1014. SHRI LAXMAN GILUWA:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the details of the works undertaken through Digital India at district level;
- (b) the number of people benefited through Digital India in Jharkhand;
- (c) whether the digitization works are being delayed in various districts including Singhbhum; and
- (d) if so, the details thereof and the action taken by the Government in this regard?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
 (SHRI P. P. CHAUDHARY)

(a) and (b): "Digital India" is an umbrella programme to transform India into a digitally empowered society and knowledge economy. The schemes/projects under Digital India are being implemented in the entire country including all districts of Jharkhand.

Under Digital India programme, **e-District Mission Mode Project (MMP)** has been implemented at district and sub-district levels of Jharkhand, benefitting all citizens by delivering various e-Services such as Certificates (Birth, Caste, Death, Income and Local Resident), Pension (Old Age, Disability and Widow), Grievance Redressal, Electoral, Consumer Court, Revenue Court, Land Record and services of various departments such as Commercial Tax, Agriculture, Animal Husbandry & Co-operative, Labour, Employment Training & Skill Development etc.

As on 31.12.2016, 6,663 **Common Services Centres (CSCs)** have been made operational in Jharkhand, out of which 4,304 CSCs are at Gram Panchayat level. These centres are Information and Communication Technology (ICT) enabled kiosks, run by Village Level Entrepreneurs (VLEs), to provide various G2C, B2C and G2B services to all rural citizens of Jharkhand such as Aadhaar services, Pan Card, Passport, Electricity Bill payment, IRCTC services, services related to Education, Employment and Banking etc.

Also, the Government of India has initiated **BharatNet**, which aims to connect all the 2.5 lakh Gram Panchayats in the country including Gram Panchayats of all districts of Jharkhand for providing broadband connectivity. Non-discriminatory access to the network is available to all the telecom service providers. These access providers like mobile operators, Internet Service Providers (ISPs), Cable TV operators, content providers can launch various services in rural areas. Various applications for e-health, e-education, e-governance etc. are provided. In Jharkhand, 3131 kms of cable has been laid connecting 1263 Gram Panchayats.

Besides above, citizens of all districts of Jharkhand can avail services being provided by various schemes/projects implemented under Digital India programme at pan India level. **e-Hospital - Online Registration System (ORS)** can be utilized for online appointment and registration by new patients, viewing of lab reports, checking the status of blood availability. The pensioners can use **Jeevan Pramaan**, an Aadhaar enabled Digital Life Certificate scheme, which aims at digitizing the whole process of securing the life certificate. **MyGov** has created a two way communication link between Government and Citizens towards meeting the goal of good governance. The citizens can securely store and share their documents with service providers who can directly access them electronically using **Digital Locker System**. An Aadhaar holder can sign electronic documents in easy, efficient and secure manner using **eSign**. The students can avail scholarships through **National Scholarships Portal (NSP)**, which is an end-to-end disbursement system for scholarships. **e-Tourist Visa (eTV)** has been introduced to enhance the experience of in-bound travellers to India and outbound travellers from India. The citizen can avail training courses

under Digital Saksharta Abhiyan (DISHA) and get certified. The citizens can also avail benefits under various schemes through Direct Benefit transfer (DBT).

(c): No, Sir.

(d): Does not arise.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. To 5

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 3318 dated 16.03.2011 regarding "Investment in IT Sector." (Annexure-I).
- (ii) Unstarred Question No. 1104 dated 02.03.2016 regarding "ITIR." (Annexure-II).
- (iii) Unstarred Question No. 600 dated 20.07.2016 regarding "ITIR." (Annexure-III).

The above mentioned Questions were asked by various M.Ps. to the Minister of Communications and Information Technology. The contents of the Questions along with the replies of the Ministers are as given in Annexures (I to III).

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry of Electronics and Information Technology within three months from the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Electronics and Information Technology vide O.M. No. 2(27)/2011-Parl. dated 08.02.2018 have stated as under:

"The Government of India notified information Technology Investment Regions (ITIRs) policy vide notification dated 28th May 2008 which aims to develop self contained integrated township to accelerate growth of IT/ITeS/EHM industry. ITIRs were proposed to be conceived as specifically delineated investment region with minimum area around 40 Sq. Km which would comprise of production units, public utilities, logistics environmental protection mechanism, residential area and administrative area, etc. The ITIR policy 2008 was notified without any sunset clause and has no direct financial outlay for the projects within the notified ITIRs. Viability gap funding for external infrastructure like National Highways, Airports, Telecom, Railways is proposed to be provided through existing schemes of the concerned Ministries/Departments.

The Cabinet Committee on Economic Affairs (CCEA) in its meeting held on 10.09.2014, while considering the proposal for ITIR directed that ITIR Policy Resolution, 2008 be comprehensively re-examined in the light of the experience gained over time and placed before the Committee.

While evaluating the implementation status of various ITIRs and need for continuation of the said policy considered various programmes/schemes for development of infrastructure by the Government. Considering the objectives of the ITIR and facilities proposed therein, Government of India has taken various initiatives/scheme/projects for ease of doing businesses viz; Industrial Corridor Development (Department of Industrial Policy and Promotion), Smart City Project (Ministry of Urban Development), EMC scheme (MeitY) etc., wherein endeavors are being/been made for creation of state-of-art infrastructure and developing urban areas as growth centres and gateways to unlock the full potential of markets. Apart from the Government regulatory support, these schemes are providing considerable financial support to the projects/area being developed for the industrial and other purposes. ITIR policy 2008 does not provide any specific or direct financial support to the notified ITIRs.

In the current scenario the objectives of ITIR, for development of self contained integrated township to accelerate the growth of IT/ITES/EHM industry can be better served in and achieved by direct promotion of such industrial units in industrial clusters in townships and clusters that are taking shape through DMIC and other schemes.

Based on the review of ITIR policy and various other schemes introduced by the Government for creation of industrial infrastructure, it has been decided to close the ITIR policy 2008 and also withdrawal of the Note for Cabinet Committee on Economic Affairs (CCEA) submitted by the MeitY on 16.06.2016 in respect of amendment in the ITIR Policy 2008."

4. In view of the above, the Ministry, with the approval of the Minister of Electronics and Information Technology, have requested to drop the Assurances.

The Committee may consider.

Dated :- 21/02/2020

New Delhi:

## (DEPARTMENT OF INFORMATION TECHNOLOGY)

## LOK SABHA

UNSTARRED QUESTION NO. 3318

TO BE ANSWERED ON: 16.03.2011

## INVESTMENT IN IT SECTOR

**3318** SHRI C. RAJENDRAN:  
SHRI P. VISWANATHAN:

Will the Minister of COMMUNICATIONS & INFORMATION TECHNOLOGY be pleased to state: -

- (a) whether there has been disparities in investments in Information Technology (IT) sector in various States in the country;
- (b) if so, the details thereof alongwith the reasons therefor during the last three years and the current year, State-wise;
- (c) the steps taken by the Government to enhance investments in the sector;
- (d) whether Government proposes to develop new IT cities in the country; and
- (e) if so, the details thereof, State-wise?

## ANSWER

MINISTER OF STATE FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY  
(SHRI GURUDAS KAMAT)

(a) and (b) : The investment data of IT sector is not maintained. However, State wise exports by Software Technology Parks of India (STPI) centres for last three years is given in Annexure. This indicates that there has been disparity in investment in IT sector across the States. The decision regarding investment including its location is determined by the investor based on the techno-economic considerations and also guided by the availability of infrastructure and availability of talent in cities. IT Software & Services companies set up their operations in locations and plan their investment driven by their business needs.

(c): Software Technology Parks of India (STPI), an autonomous society under Department of Information Technology (DIT) has setup 52 STPI centres across the country to promote investment in the sector. Out of which 7 centres are in metro cities and the balance 45 centers are in Tier II and Tier III cities. The units in STPI are eligible to import goods required by them for carrying on software export activities as per the Foreign Trade Policy. In addition, the tax benefit to units located in Software Technology Parks under the provision of Section 10A of the Income Tax Act, 1961 is available upto 31.03.2011 (assessment year 2011-12). Besides, under SEZ Act, 2005 several sector specific IT/ITES SEZs have been approved and are under various stages of development. The units set up under IT/ITES SEZs are eligible for benefits as per extant SEZ policy.

Also to promote investment in the IT/ITES/Electronic Hardware Manufacturing (EHM) units, the Government has decided to attract major investment to set up Information Technology Investment Regions (ITIRs). Such ITIRs would reap the benefits of co-siting, networking and greater efficiency through use of common infrastructure and support services.

(d) and (e): Government has no proposals for developing Information Technology (IT) cities in the country. However, Information Technology Investment Regions (ITIR) policy has been notified in the Gazette of India in May 2008 under which States / UTs in India can set up an integrated township for facilitating growth of IT/BPO and sunrise industries with world class infrastructure. Proposals have been received from 4 States namely Karnataka, Andhra Pradesh, Orissa and Tamil Nadu. These are under evaluation.

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**State wise Exports through STPI units under STP Scheme**

		Rs. In Cores		
S N	Name of the State	FY 2007-08	FY 2008-09	FY 2009-10
1	Karnataka	55000.00	70375.00	67100.00
2	Tamilnadu	28295.00	28355.58	26363.51
3	Maharashtra	35374.00	42360.88	45709.34
4	Andhra Pradesh	26122.00	31039.00	27665.85
5	Haryana	10960.00	12410.00	14795.36
6	Uttar Pradesh	10695.21	10264.36	10590.43
7	Delhi	5264.00	1762.00	1892.49
8	West Bengal	4500.00	5129.00	5441.00
9	Orissa	844.00	1162.00	1116.83
10	Punjab	227.56	230.00	345.38
11	Chandigarh	455.11	539.00	434.35
12	Kerala	1201.00	1803.00	1956.45
13	Madhya Pradesh	185.22	198.00	214.93
14	Gujarat	681.00	1268.13	1035.00
15	Rajasthan	275.30	358.00	520.36
16	Chattisgarh	0.22	1.83	4.50
17	Pondicherry	64.00	78.65	142.00
18	Himachal Pradesh	1.10	0.75	1.69
19	Uttarakhand	9.31	21.00	174.16
20	Jammu Kashmir	1.28	1.74	1.25
	<b>Total</b>	<b>180155.31</b>	<b>207357.92</b>	<b>205504.88</b>

GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
(DEPARTMENT OF ELECTRONICS & INFORMATION TECHNOLOGY)

LOK SABHA

UNSTARRED QUESTION NO.1104  
TO BE ANSWERED ON: 02.03.2016

ITIR

1104 SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of Communications & Information Technology be pleased to state: -

- (a) whether Government is aware of the proposal sent by the Government of Andhra Pradesh regarding the setting up of Information Technology Investment Region(ITIR);
- (b) if so, the details thereof;
- (c) whether any action has been taken by the Government in this regard and if so, the details thereof;
- (d) whether the Government has any timeline to implement these proposals; and
- (e) if so, the details thereof?

ANSWER

MINISTER FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)

(a) to (e): The Cabinet Committee of Economic Affairs(CCEA) while discussing the proposal of Government of Odisha for setting up Information Technology Investment Region(ITIR) in Bhubaneswar, has directed on 10.09.2014 that the Information Technology Investment Region Policy Resolution, 2008 be comprehensively re-examined in the light of the experience gained over time, and placed before the Committee. Based on the suggestions received from the State Governments and Inter Ministerial Consultation, a note for Amendment in ITIR Policy Resolution 2008 has been prepared for consideration of CCEA. The proposal of Government of Andhra Pradesh to set up ITIR at Visakhapatnam will be submitted for approval of CCEA after the consideration/approval of Amendments in ITIR Policy Resolution 2008.

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GOVERNMENT OF INDIA  
 MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
 LOK SABHA  
 UNSTARRED QUESTION NO. 600  
 TO BE ANSWERED ON: 20.07.2016

ITIR

600 DR. PRABHAS KUMAR SINGH:  
 SHRI BALABHADRA MAJHI:

Will the Minister of Electronics and Information Technology be pleased to state: -

- (a) whether the revised Information Technology Investment Region (ITIR) has been approved;
- (b) if so, the details thereof and if not, the time by which it is likely to be approved and implemented;
- (c) whether an ITIR proposal of Government of Odisha is pending with the Union Government;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the time by which this proposal alongwith proposals from other States are likely to be cleared?

ANSWER

MINISTER OF STATE FOR MINISTRY OF ELECTRONICS AND  
 INFORMATION TECHNOLOGY (SHRI P.P. CHAUDHARY)

(a) and (b): Information Technology Investment Region (ITIR) Policy Resolution, 2008 was notified in the year 2008. To overcome the problem faced in implementing the policy, a note for amendment in the ITIR Policy Resolution, 2008 has been submitted for approval of Cabinet Committee on Economic Affairs (CCEA).

(c), (d) and (e): Government of Odisha has submitted a proposal for setting up ITIR in Bhubaneswar. As per the proposal received from Government of Odisha, the ITIR will be set up over an area of 41.32 sq.km. near Bhubaneswar and is expected to have an investment of Rs.16,043 crore upto year 2030. The ITIR is expected to generate direct employment of 2.37 lakh.

After the approval of amendment in the ITIR Policy Resolution, 2008, the proposal of Government of Odisha to set up ITIR in Bhubaneswar will be submitted for consideration of Cabinet Committee on Economic Affairs (CCEA).

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 107

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 981 dated 11.12.2013, regarding "Political Parties Registered with ECI."

On 11 December, 2013, Shri Syed Shahnawaz Hussain, M.P., addressed an Unstarred Question No. 981 to the Minister of Law and Justice. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Law and Justice (Legislative Department) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Law and Justice (Legislative Department) vide O.M. No. H-11016/36/2013-Leg-II dated 14 February, 2019 have stated as under:-

"As per information furnished by Election Commission, as on 24.07.2015, there are 1866 political parties registered with it. Under section 139 (4B) of the Income Tax Act, 1961, every political party, like any other assessee is required to file their tax return. In the absence of specific details like PAN No. etc., of each political party, it is not practically feasible to ascertain the details of tax return filed by all the political parties and their source of Income. The Election Commission of India has also confirmed that they do not maintain any information or record of the source of income/filing of tax returns by the political parties, as there is no provision in the Representation of the People Acts, 1950 and 1951, for doing so."

4. In view of the above, the Ministry, with the approval of Minister of State for Law and Justice, have requested to drop the Assurance.

The Committee may consider.

DATED:- 21/02/2020

NEW DELHI:

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT

Annexure

LOK SABHA

UNSTARRED QUESTION NO. 981

TO BE ANSWERED ON WEDNESDAY, THE 11<sup>TH</sup> DECEMBER, 2013

Political Parties Registered with ECI

†981. SHRI SYED SHAHNAWAZ HUSSAIN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of political parties registered with Election Commission of India at present along with their names and the dates of their registration;
- (b) the political parties amongst the above which have not taken part in any election during each of the last three years and the current year;
- (c) whether the Government has taken/ proposes to take any steps to cancel the registration of such political parties and if so, the details thereof;
- (d) whether such political parties have provided information regarding their source of income and have submitted their tax returns; and
- (e) if so, the details thereof during the above period?

A N S W E R

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND  
INFORMATION TECHNOLOGY  
(SHRI KAPIL SIBAL)

(a): The Election Commission of India has intimated that there are 1583 political parties registered with it as on 04.11.2013. Out of these parties, 06 parties are recognized National Parties and 46 are recognized State Parties and the remaining parties are unrecognized registered parties. The Election Commission notifications dated 18-01-2013, 09-04-2013, 15-10-2013 and 04-11.2013 contain the names of these parties. The details of all the political parties are available on the website of the Election Commission of India, i.e., [http://eci.nic.in/eci\\_main1/electionsymbols\\_noticies.aspx](http://eci.nic.in/eci_main1/electionsymbols_noticies.aspx). Further, the Election Commission of India has intimated that the registration of political parties under section 29A of the Representation of the People Act, 1951 was done 1989 onwards when section 29A was inserted in the Representation of the People Act, 1951 and the exact day of registration of each of the parties is not readily available.

(b): The Election Commission has intimated that it has not collected information about the parties which have not contested election during the last three years and current year.

(c): The registration of political parties by the Election Commission is governed under section 29A of the Representation of the People Act, 1951, but there is no provision in this Act to deregister political parties.

(d) and (e): The information is being collected and will be laid on the Table of the House.

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 108

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3006 dated 11 December, 2014 regarding "Model Concession Agreement."

On 11 December, 2014, Shri C. Mahendran and Shri Sisir Kumar Adhikari, M.Ps., addressed an Unstarred Question No. 3006 to the Minister of Road Transport and Highways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways vide O.M. F.No. H-11016/07/2014-P&P dated 16<sup>th</sup> May, 2018 and 30<sup>th</sup> November, 2018 have stated as under:-

"Changes are proposed in Model Concession Agreement (M.C.A) which are referred to Inter-ministerial group for approval . M.C.A. being a dynamic document, it has been amended from time to time and as and when it was needed for speedy delivery of highway projects. Till date the M.C.A was amended on 08.09.2015, 03.10.2017 and 14.12.2017. It is, therefore, requested to drop the above mentioned Assurance. "

4. In view of the above, the Ministry, with the approval of Minister of State for Road Transport and Highways, have requested to drop the above Assurance.

The Committee may consider.

DATED :- 21/02/2020

NEW DELHI:

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA  
UNSTARRED QUESTION NO. 3006  
ANSWERED ON 11<sup>TH</sup> DECEMBER, 2014

MODEL CONCESSION AGREEMENT

3006. SHRI C. MAHENDRAN:  
SHRI SISIR KUMAR ADHIKARI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:  
सड़क परिवहन और राजमार्ग मंत्री

- (a) whether road contract and management of project are governed under Model Concession Agreement (MCA) till the time a private player operates, if so, the details thereof;
- (b) whether this agreement is considered to be rigid for development of road under build-operate-transfer mode;
- (c) if so, whether changes proposed in the MCA are to be referred to inter- ministerial group for approval;
- (d) if so, whether the Union Government has decided to ease the rigid MCA to speed up delivery of highway projects; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

- (a): Yes, Sir. National Highway projects implemented on Build, Operate and Transfer (BOT) mode are governed by Model Concession Agreement (MCA). The MCA defines the Obligations of the Concessionaire in all phases of Concession period i.e. Prior to Commencement of Construction, during Construction period and during Operation and maintenance period.
- (b): The MCA cannot be considered as rigid, as clauses contained in it provide for different treatments under different circumstances. However, it does require some flexibility in view of changing dynamics of the sector and the overall economic scenario.
- (c)to(e): The Government has constituted a Permanent Committee under Cabinet Secretary comprising Secretaries of the Ministry of Road Transport and Highways, Department of Economic Affairs, Department of Expenditure, Department of Financial Services and Department of Legal Affairs to review the existing provisions of MCA and accordingly consider amendments in the MCA.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

MÉMORANDUM No. 110

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 873 dated 20 July, 2017 regarding "Highway Projects in Abroad."

On 20 July, 2017, Shri George Baker and Prof. Richard Hay, M.Ps., addressed an Unstarred Question No. 873 to the Minister of Road Transport and Highways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways vide O.M. No. H-11016/10/2017-/P&P dated 01 February, 2019 have stated as under:-

"The Ministry has been entrusted with the implementation of Bharatmala Pariyojana Phase-1 in a time bound manner. It is envisaged to construct/improve 34,800 kms of National Highways in the country by 2022. At present, there are ongoing works of 30,000 kms of NH construction works in the near future including construction of border roads also. The ambitious exercise will require the deployment of all the resources of Ministry of Road Transport & Highways, NHAI and NHIDCL as well as procurement of the services of all major highways construction companies.

Given the challenge of completing the Bharatmala Pariyojana on time, it may not be feasible for NHAI to undertake additional projects in foreign countries. At present, NHAI is implementing the Kalewa-Yargl Trilateral Highways Project for which the action had been initiated before the approval of Bharatmala Pariyojana Phase-I."

4. In view of the above, the Ministry, with the approval of Minister of State for Road Transport and Highways, have requested to drop the above Assurance.

The Committee may consider.

DATED :- 21/02/2020

NEW DELHI:

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA  
UNSTARRED QUESTION NO.873  
ANSWERED ON 20<sup>th</sup> JULY, 2017

HIGHWAY PROJECTS IN ABROAD

873. SHRI GEORGE BAKER:  
PROF. RICHARD HAY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

सड़क परिवहन और राजमार्ग मंत्री

- (a) whether the Government is planning to launch a dedicated international subsidiary of the National Highways Authority of India to take up roads and highway projects abroad, particularly in South Asia;
- (b) if so, the details thereof, country-wise;
- (c) the details of the funds likely to be sanctioned for this along with the target set; and
- (d) the time by which is likely to be started?

ANSWER

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) & (d) Government had set up a Committee to examine the concept of establishing an Indian Entity for taking up road and construction projects abroad. The Committee has submitted its report. The Report is under consideration.

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**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
**MEMORANDUM NO. 111**

**Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 5269 dated 24.04.2015 regarding "Achievements of HAL".**

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On 24<sup>th</sup> April, 2015, Shri B. Sreeramulu, M.P. addressed an Unstarred Question No. 5269 to the Minister of Defence. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence (Department of Defence Production) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Defence (Department of Defence Production) vide O.M. No. 54013/3/2015-D (HAL-II) dated 15 July, 2016 had requested to drop the Assurance on the following grounds:—

"That the Fifth Generation Fighter Aircraft (FGFA) is to be jointly developed by Indian and Russian partners. The project is planned to be executed in two stages: (i) Preliminary Design (PD) stage and (ii) Detailed design & development stage (called R&D stage). The PD stage commenced in February, 2011 and was completed in June 2013. The R&D phase is expected to be completed in 72 months from 'go-ahead' after which the production will commence. The Multirole Transport Aircraft (MTA) will be jointly designed, developed and produced through a Joint Venture Company (JVC) namely, Multirole Transport Aircraft Limited (MTAL). The MTA project is also planned to be executed in two stages (a) Preliminary Design (PD) stage and (b) Detailed design & development stage (called R&D stage). The PD stage commenced on December 01, 2012 and concluded on September 25, 2013. However, formal closure is yet to take place. The timeline for completing the R&D Phase is approximately 62 months from 'go ahead' which is yet to be accorded. It would be seen from above that these projects are long term design and development programmes and are likely to take time to fulfill the Assurance. As such as the reply given to the above mentioned Question may not be treated as an Assurance."

4. The above request for dropping the Assurance was considered by the Committee at their Sitting held on 09.03.2017 and it was decided not to drop the Assurance. The Committee accordingly presented their Sixty-fourth Report (16<sup>th</sup> Lok Sabha) on 10 August 2017 and urged upon the Ministry to put in their best efforts to vigorously pursue the matter and take it to its logical conclusion.

5. However, the Ministry of Defence vide O.M. No. 54013/3/2015-D(HAL-II) dated 14th January 2019 have stated as under:-

"...the Inter-Governmental Agreement (IGA) for joint development of Fifth Generation Fighter Aircraft (FGFA) by India and Russia was signed in October, 2007. The project was planned to be executed in two phases (i) Preliminary Design Phase (PDP) and (ii) Detailed Design and Development Phase (called R&D phase). The PDP got completed in June 2013. Negotiations for R&D contracts between Indian and Russian side was concluded in

June 2016 and the report was submitted to Chairman, Commercial Negotiation Committee (CNC).

Subsequently, an Expert Group on FGFA was formed by the Ministry of Defence (MoD) in January 2017 to study and analyse all aspects of R&D contract, benefits to the Indian side and collaboration agreement with a view to take a decision on progressing further into the R&D stage. The Expert Group submitted its report to Hon'ble Raksha Mantri on 7<sup>th</sup> July 2017.

During the meeting held on 24.02.2018 between National Security Adviser (NSA) and DG, Rosoboron export, Russia, NSA informed the Russian side that Russia may go ahead with the design and development of the FGFA and should not delay the project awaiting response from India. India could consider purchasing the aircraft once the aircraft are ready for sale. The Russian side appreciated the position of the Indian side and requested that India may consider participating at a later stage. In view of this, the FGFA project is not being progressed at present.

With regard to the Multirole Transport Aircraft (MTA), the MTA project was planned to be jointly designed, developed and produced through a Joint Venture Company (JVC) between Indian side and Russian side. The Inter-Governmental Agreement was signed on 12.11.2007. The MTA project was also planned to be executed in two phases namely, (a) Preliminary Design (PD) phase and (b) Detailed Design & Development phase (called R&D phase - Second Contract). The PD phase commenced in December, 2012 and concluded in September, 2013 at United Aircraft Corporation – Transport Aircraft (UAC-TA), Moscow. Joint reviews of PD phase documentation by IAF, MTAL, UAC-TA and HAL had been carried out and final technical clearance of PDP documentation by IAF was required for formal closure of PD Phase.

A Coordination Committee comprising of MoD, IAF, HAL and Russian side was set up to study the details of the technical and financial issues and make recommendations on the way ahead. The first meeting of the Committee was held in June 2015. Subsequent to the meeting, Russian side had suggested for continuing the MTA program with the existing PS 90A 76 engines and that the re-engining option could be considered whenever a suitable engine is available. However, IAF indicated that they were not keen to continue with the MTA program observing technical shortfalls in respect of aircraft/engine performance.

In view of above, the issue had been deliberated upon in HAL Board and in principle approval for voluntary winding up of MTAL was accorded. The 'In principle approval of Hon'ble Raksha Mantri has also been obtained for closure of the MTA Project.

Consequent to closure of the MTA Project and the uncertainty involved in India's participation in the FGFA program, these projects are not being progressed at present."

6. In view of the above, the Ministry, with the approval of the Raksha Rajya Mantri have once again requested the Committee to drop the Assurance.

The Committee may reconsider.

NEW DELHI:  
DATED: 21/02/2020

**GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE PRODUCTION  
LOK SABHA  
UNSTARRED QUESTION NO.5269  
TO BE ANSWERED ON THE 24<sup>TH</sup> APRIL, 2015**

**ACHIEVEMENTS OF HAL**

5269. SHRI B. SRIRAMULU:

Will the Minister of DEFENCE रक्षा मंत्री  
be pleased to state:

- (a) the details of the targets set and achievements made by the Hindustan Aeronautics Limited (HAL) during the last three years;
- (b) whether the Government has set any road map for the development of the HAL;
- (c) if so, the details thereof;
- (d) whether the Government has received any proposal seeking financial assistance for the modernization of the HAL; and
- (e) if so, the details thereof and the action taken by the Government thereon?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE  
रक्षा राज्य मंत्री

(RAO INDERJIT SINGH)  
(राव इन्द्रजीत सिंह)

- (a) The target fixed in the Memorandum of Understanding (MoU) in respect of sales and achievement during the last three years is as under:

YEAR	SALES (Rs. in Crores)	
	TARGET	ACTUAL
2012-13	14500	14324
2013-14	13800	15128
2014-15	14900	15480 (Provisional)

(b) & (c): Currently HAL is manufacturing SU-30 MKI, HAWK, DO-228, Advanced Light Helicopter (ALH), Cheetah / Chetak / Cheetal Helicopters and pilotless target aircraft. Besides it undertakes repairs and overhaul of these aircraft / helicopters and other aircraft like Jaguar, Mirage, Kiran, Mig-21, HS-748, AN-32. HAL has taken up design and development of Light Combat Helicopter (LCH), Light Utility Helicopter (LUH) and Basic Turboprop Trainer (HTT-40). Co-development of Fifth Generation Fighter Aircraft (FGFA) and Multirole Transport Aircraft (MTA) with Russia is also under progress.

(d) No, Madam.

(e) Does not arise.

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**LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 114

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 245 dated 14.03.2012, regarding "Setting up of Sanskriti School."

On 14 March, 2012, Shri P.L. Punia, M.P. addressed an Unstarred Question No. 245 to the Prime Minister. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) vide O.M. No. 17/02/2012-Welfare dated 21 May, 2018 have stated as under:-

"A PIL [WP (C) 8973/2006] was filed in the Hon'ble High Court of Delhi regarding Sanskriti School. The Hon'ble High Court, in its final judgment dated 06.11.2015, had declared that the State cannot provide funds to any private individual to establish a school for an elite segment of the Society and has directed the Union Government to take an appropriate decision regarding Sanskriti School in light of the present decision. The Union of India has challenged the said impugned order of Hon'ble Delhi High Court before the Hon'ble Supreme Court of India vide Special Leave Petition SLP No. 35077/2015, now converted into Civil Appeal no. 511 of 2016. The matter is presently pending in Hon'ble Supreme Court in which no significant progress has been made till date and no date has been fixed for the next hearing by the Hon'ble Supreme Court. As the matter is sub-judice, Government cannot take any decision on setting up more Sanskriti Schools."

4. In view of the above, the Ministry with the approval of Minister of State for Personnel, Public Grievances and Pensions, have requested the Committee to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED : 21/02/2020

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)  
LOK SABHA  
UNSTARRED QUESTION NO. 245  
(TO BE ANSWERED ON 14.03.2012)

SETTING UP OF SANSKRITI SCHOOLS

†245. SHRI P.L. PUNIA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government proposes to set up more Sanskriti Schools;
- (b) if so, the locations selected for setting up of Sanskriti Schools and the criteria in this regard; and
- (c) if not, the views of the Government in this regard?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a), (b) & (c): Policy/guidelines for setting up Sanskriti type schools in the country have been framed with a provision of 60% seats for the wards of transferable officers of All India Service/Central Services. In case land is provided free of cost by the State Government 10% (out of the above 60%) seats will be reserved for wards of State Government employees. As per guidelines, the proposal to set up Sanskriti type School in any State Capital may be initiated by the State Government or Association of All India Services/Central Civil Services Officers in consultation with the Central Government employees Coordination Committee justifying the need to set up such a school at that Station. A proposal to open a Sanskriti type school in Shillong, Meghalaya has been received. However, no decision has yet been taken on the proposal.

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**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
**MEMORANDUM NO. 116**

**Subject: Request for dropping of Assurance given in reply to Starred Question No. 22 dated 25.02.2015 regarding "National Optical Fibre Network".**

\*\*\*\*

On 25 February 2015, Shri Mullappally Ramachandran and Shri K.C. Venugopal, M.Ps., addressed a Starred Question No. 22 to the Minister of Communications and Information Technology. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Communications and Information Technology within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Communications vide O.M. No. 21-02/2015-Policy-1 dated 7<sup>th</sup> February 2017 have stated as under:-

*"The Capex of Government User Network (GUN) was envisaged to be funded from USOF while Opex for the project was to be provided by Ministry of Rural Development (MoRD). MoRD showed its inability to provide funding of opex for the project. Therefore, the project did not take off.*

*Telecom Commission in its meeting on 30.04.2016 and 14.12.2016 approved setting up Public Wi-Fi Hotspots under BharatNet in Phase-II as last mile connectivity in all GPs. Public Wi-Fi Hotspots/Broadband kiosks would be set up in each GP to provide citizen centric broadband services under BharatNet project. The required community Wi-Fi infrastructure for setting up Wi-Fi hotspots/ broadband kiosks at the GP termination point and provision of services to citizens in rural areas will be implemented with Viability Gap Funding (VGF) from USOF. BharatNet Phase-II is targeted to be completed by December, 2018."*

4. In view of the above, the Ministry, with the approval of Hon'ble Minister of State for Communications have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 21/02/2020

GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
DEPARTMENT OF TELECOMMUNICATIONS

Annexure

LOK SABHA  
STARRED QUESTION NO.22  
TO BE ANSWERED ON 25<sup>th</sup> FEBRUARY, 2015

NATIONAL OPTICAL FIBRE NETWORK

22. SHRI MULLAPPALLY  
RAMACHANDRAN:  
SHRI K.C. VENUGOPAL:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the present status of the implementation of the National Optical Fibre Network (NOFN) project along with the number of Gram Panchayats provided with high speed rural broadband network so far, State-wise;
- (b) whether establishment of Wi-Fi hotspots are proposed to provide Wi-Fi services at public places under the project if so, the details thereof and the action taken in this regard so far; and
- (c) the details of criteria for selection of Gram Panchayats particularly those in remote, backward and hilly areas, along with the action taken for timely implementation of the project?

ANSWER

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)

(a) to (c) A Statement is laid on the Table of the House.

Contd...2/-

**STATEMENT TO BE LAID ON THE TABLE OF THE LOK SABHA IN RESPECT OF PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 22 FOR 25<sup>TH</sup> FEBRUARY, 2015 REGARDING "NATIONAL OPTICAL FIBRE NETWORK".**

(a) National Optical Fibre Network (NOFN) aims to connect all Gram Panchayats in the country through optical fibre cable (OFC) by bridging the connectivity gap between Gram Panchayats and Blocks for providing broadband.

Bharat Broadband Nigam Limited (BBNL), a Special Purpose Vehicle (SPV), was incorporated with an objective to create, operate, maintain and manage NOFN. BBNL has entered into agreements with three Central Public Sector Undertakings (CPSUs) viz. Bharat Sanchar Nigam Limited (BSNL), RailTel & Power Grid Corporation of India Limited (PGCIL) for laying incremental optical fiber for connecting all Gram Panchayats.

As on 15.02.2015, tenders for trenching and pipe laying works have been finalized for 2,060 blocks. Work orders have been issued for 1613 blocks and work has commenced in 1,275 blocks. Total 953 Gram Panchayats have been connected through NOFN for high speed rural broadband network.

The three CPSUs have placed purchase orders for supply of 1,07,728 kilometres (kms) of PLB HDPE (Permanently Lubricated High Density Polyethylene) ducts. 30,851 kms of PLB duct and 17,355 Kms of OFC have been laid. Cable laying has been completed for 7,470 GPs. 1,08,753 kms of OFC and accessories have been delivered. Purchase orders for electronic transmission equipment have been issued and supply commenced. State-wise details are at Annexure.

(b) The project of Government User Network (GUN) overlay over NOFN aims, inter alia, to provide community wi-fi infrastructure at one location in each GP is presently under consideration of Government.

(c) All Gram Panchayats including those in remote, backward and hilly areas are to be connected through Optical Fibre Cable (OFC) for providing broadband connectivity in a phased manner by December 2016.

Following action is being taken for timely implementation of the project:

- (i) Execution of project in a phased manner to learn and improve from experiences of project implementation.
- (ii) Multi-pronged strategy for execution of work being adopted for accelerated implementation of the project.
- (iii) Regular monitoring and review of the project at various levels

Contd...3/-

Statewise performance of NOFN Project as on 15.02.2015

Annexure

Sl. No.	State/ Union Territory	Total GPs	GPs in Phase-I	No. of Blocks			Pipe laid (Kms)	Cable laid (Kms)	GPs for which cable laid
				Tender finalised	Work Order issued	Work started			
1	Andaman & Nicobar Islands	69	69	0	0	0	0	0	0
2	Andhra Pradesh	12831	0	112	112	79	1651	19	3
3	Arunachal Pradesh	1766	447	8	8	1	10	0	0
4	Assam	2589	997	76	68	53	683	340	92
5	Bihar	8364	5202	226	160	121	2260	1500	341
6	Chandigarh	17	17	1	1	1	15	14	9
7	Chhattisgarh	9770	1963	33	27	21	1525	900	156
8	Dadra & Nagar Haveli	17	0	0	0	0	0	0	0
9	Daman & Diu	9	0	0	0	0	0	0	0
10	Gujarat	14050	5047	49	49	33	1215	534	243
11	Haryana	6079	4224	84	79	66	1223	767	579
12	Himachal Pradesh	3243	1299	4	4	1	0	0	0
13	Jammu & Kashmir	4099	635	9	3	1	3	0	0
14	Jharkhand	4423	1408	62	62	41	723	82	17
15	Karnataka	5631	5631	136	136	135	4586	3200	2097
16	Kerala	977	977	152	152	149	511	455	672
17	Lakshadweep	10	10	9	0	0	0	0	0
18	Madhya Pradesh	23024	10516	118	101	91	5468	3279	491
19	Maharashtra	27987	11520	132	69	68	1968	1129	482
20	Manipur	2794	310	14	14	3	137	0	0
21	Meghalaya	1208	589	0	0	0	0	0	0
22	Mizoram	645	290	0	0	0	0	0	0
23	Nagaland	1124	246	2	2	2	60	0	0
24	Odisha	6235	3298	124	124	70	1080	446	143
25	Puducherry	98	98	3	3	3	52	38	36
26	Punjab	12949	6034	56	37	33	645	399	234
27	Rajasthan	9157	6905	116	96	94	2304	1571	531
28	Sikkim	163	55	0	0	0	0	0	0
29	Tamilnadu	12541	450	0	0	0	0	0	0
30	Telangana	8770	2180	93	93	58	577	37	14
31	Tripura	1021	618	44	44	13	439	151	17
32	Uttar Pradesh	51970	22036	281	98	86	2885	2062	1087
33	Uttarakhand	7555	1767	20	18	14	361	250	161
34	West Bengal	3354	2642	96	53	38	469	181	65
35	Goa*	190	0	0	0	0	0	0	0
36	Delhi	0	0	0	0	0	0	0	0
	Grand Total	244729	97480	2060	1613	1275	30851	17355	7470

\* Not covered in NOFN Project on the request of State Government.

Appendix - XI

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
**MEMORANDUM NO. 117**

**Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 759 dated 20.12.2017 regarding "New Telecom Policy".**

\*\*\*\*

On 20 December 2017, Shri Dibyendu Adhikari, M.P., addressed an Unstarred Question No. 759 to the Minister of Communications. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Communications (Department of Telecommunications) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Communications vide O.M. No. 8-14/2017-Policy-I dated 26<sup>th</sup> February, 2018 have stated as under:-

*"...the Department of Financial Services (Ministry of Finance), vide OM No. 4/1/2017-OF-I(pt.) dated 19<sup>th</sup> December, 2017 has intimated that the data of the debt incurred by telecom companies (company-wise) is not centrally maintained in the Department of Financial Services and the names and details of borrowers are not disclosed as prescribed under section 45E of the Reserve Bank of India (RBI) Act, 1934 and Banking Laws, which cast an obligation on bank or financial institutions to maintain secrecy about the affairs of its constituents."*

4. In view of the above, the Ministry, with the approval of Hon'ble Minister of State in the Ministry of Communications, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 21/02/2020

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GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS

LOK SABHA  
UNSTARRED QUESTION NO. 759  
TO BE ANSWERED ON 20<sup>TH</sup> DECEMBER, 2017

NEW TELECOM POLICY

759. SHRI DIBYENDU ADHIKARI:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government has issued New Telecom Policy in the country;
- (b) if so, whether the Government proposes to provide relief packages to telecom sector in the country therein;
- (c) if so, the reasons therefor;
- (d) the reason for changing policies of the Government to favour the private telecom players; and
- (e) the present debt incurred by telecom companies in the country, company-wise?

ANSWER

THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &  
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(SHRI MANOJ SINHA)

(a) to (d) The Department of Telecommunications envisages to formulate a new National Telecom Policy in view of rapid technological advancement in the sector. The work on formulation of National Telecom Policy-2018 has been initiated and is targeted to be finalised by March, 2018. Several Working Groups have been constituted on different themes for this purpose.

- (e) The information is being collected.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 119

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2815 dated 02.08.2017 regarding "Regularization of Unauthorized Colonies"

On 02 August, 2017, Shri Rajan Vichare, M.P., addressed an Unstarred Question No. 2815 to the Minister of Housing and Urban Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Housing and Urban Affairs within three months from the date of the reply but the Assurance is yet to be implemented.
3. The Ministry of Housing and Urban Affairs *vide* O.M.F.No.3/12/2017-DDVI dated 13.03.2019 have stated as under:-

"Revision of Regulations for Regularization of Unauthorized Colonies in Delhi is an ongoing process and time consuming. In this regard, it is informed that the information regarding revision of regulations for regularization of unauthorized colonies in Delhi was sought from GNCTD *vide* its letter dated 15.09.2016 and 19.09.2016, however, the same is still awaited. In this regard, GNCTD *vide* its letter dated 18.08.2017 has earlier intimated that GNCTD would conduct Total Station Machine (TSM) survey and would require time period of 2 years from 01.08.2017 to 31.07.2019 for completion of survey of unauthorized colonies and furnish the information to Ministry of Housing and Urban Affairs, as sought by the Ministry *vide* letter dated 15.09.2016 and 19.09.2016. GNCTD has now *vide* their letter dated 29.01.2019 has intimated that the TSM survey of only 372 colonies has been completed so far. Revenue Department of GNCTD is in the process of preparing a Request for Proposal (RFP) inviting proposals from concerned agencies for undertaking the work of DRONE based survey of all unauthorized colonies. GNCTD has further intimated that it is expected that the whole exercise will take about 2 years for completion of survey. From the above, it may be seen that the completion of survey and the compilation of the data in all respects is going to take another two more years and thereafter, GNCTD will analyze the same, and submit the information after compiling in all respects. Thereafter, the same will be processed and examined in the Ministry and it will take time in consulting all the stakeholders. Since, this is a policy matter and may take more time than anticipated, as is evident from the time taken by GNCTD, it may not be possible to fulfil the Assurance given to Lok Sabha Unstarred Question No.

2815 dated 02.08.2017 by 02.11.2019, the date upto which extension has been sought."

4. In view of the above, the Ministry, with the approval of Minister of State (Independent Charges) in the Ministry of Housing and Urban Affairs, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 21/02/2020

NEW DELHI

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION No. 2815**

**TO BE ANSWERED ON AUGUST 02, 2017**

**REGULARIZATION OF UNAUTHORISED COLONIES**

**No. 2815 SHRI RAJAN VICHARE:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether the Government proposes to regularise unauthorized colonies in Delhi rather than allowing balconies (Chajjas) up to 5 feet in authorised colonies hanging the fate of the owners of the buildings which were constructed up to 2007 and are willing to pay charges for the same;
- (b) if so, whether the Government proposes to come out with some rules for regularization of the projection of the balconies on Government land by charging the fees to be levied by the concerned authorities - MCD or L&DO; and
- (c) if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE  
IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS**

**(RAO INDERJIT SINGH)**

(a): The revision of the regulations under which the unauthorised colonies are regularised by Government of National Capital Territory of Delhi is under consideration.

(b)&(c): Regulation of balconies/chajjas is done by the concerned local bodies as per the Unified Building Byelaws for Delhi, 2016.

\*\*\*\*\*

Appendix - XIII

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
**MEMORANDUM NO. 124**

**Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1878 dated 09.03.2015 regarding "Night Landing Facility at Kumbhirgram Airport".**

\*\*\*\*

On 9<sup>th</sup> March 2015, Kumari Sushmita Dev, M.P., addressed an Unstarred Question No. 1878 to the Minister of Civil Aviation. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Civil Aviation vide O.M. No. H-11016/231/2015-AAI dated 3<sup>rd</sup> March 2017 have stated as under:-

*"...the Airlines are free to operate anywhere in the country subject to Route Dispersal Guidelines and the actual operations are decided by airlines based on their company policy and commercial viability etc. Presently there is no demand from any airlines to operate to/from Kumbhirgram (Silchar) Airport after 1800 hrs.*

*The Hon'ble Committee is also aware that the Silchar Airport belongs to Indian Air Force (IAF) and Airports Authority of India (AAI) is operating civil enclave at this airport. AAI had already completed the installation of ground lighting facilities required for night operations and handed over the same to IAF. The IAF, being airport operator has already examined and extended the watch hours based on the demands for operations received from the airlines.*

*It may also be seen that in Winter Schedule 2016, there are requirements of only five flight operations per day (total 10 aircraft movements per day) and in the proposed Summer Schedule 2017 there are only seven flight operations requirements per day (total 14 aircraft movements per day) received for Silchar Airport. At present there is no demand from airline operators for night operations at Silchar airport and hence no action on the part of the Government is pending. As and when such requirement for night operations from Silchar airport is projected by the airlines, the requirement will be considered by the Government taking into account the manpower and other requirement involved."*

4. In view of the above, the Ministry, with the approval of the Minister of State for Civil Aviation, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 21/02/2020

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 1878  
(To be answered on the 9<sup>th</sup> March 2015)**

**NIGHT LANDING FACILITY AT KUMBHIRGRAM AIRPORT**

**1878. KUMARI SUSHMITA DEV**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether the Kumbhirgram Airport in Assam is equipped with night landing facility;
- (b) if not, whether the Government proposes to provide the night landing facility at this airport; and
- (c) if so, the details and the present status thereof along with the time by which the said facility is likely to be made available at Kumbhirgram Airport?

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री**

**(Dr Mahesh Sharma)**

**(a) to (c) : Yes, Madam. Airports Authority of India (AAI) has installed the equipment to facilitate night landing like Instrument Landing System (ILS), High Intensity Runway Lighting System, Precision Approach Path Indicator, Taxiway lights, Simple Approach Lighting System, Abridged Simple Approach Lighting System and apron lights at Kumbhirgram (Silchar) Airport and handed it over to Indian Air Force in 2009 with the request to permit night operations of civil flights.**

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*Appendix - XIV*

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
**MEMORANDUM NO. 126**

**Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1536 dated 26.07.2016 regarding "Shortage of Rakes".**

\*\*\*\*

On 26 July 2016, Shri Ranjit Singh Brahmpura, M.P., addressed an Unstarred Question No. 1536 to the Minister of Consumer Affairs, Food & Public Distribution. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Consumer Affairs, Food & Public Distribution (Department of Food and Public Distribution) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Consumer Affairs, Food & Public Distribution (Department of Food and Public Distribution) vide O.M. No. 12-15/2017-Stg.III dated 24<sup>th</sup> March 2017 have stated as under:-

*"In the reply given by the Hon'ble Minister, necessary details regarding status of construction of silos were given. It was inter-alia stated that tenders have been awarded for construction and operation of silos at 6 places of capacity of 2.5 LMT capacity. However, no commitments were made regarding timelines.*

*It is further stated that construction of modern silos through PPP mode involves award of contracts on the basis of tendering which depends on private investor response. Additional time of about two years for construction of railway sidings, silos and other ancillary facilities. As per the action plan approved by this Department, the construction of silos of 100 LMT is planned in three phases upto year 2019-20. Out of six locations mentioned in our reply for 2.5 LMT capacity, construction work have started in five locations and work has not started in Katihar due to encroachment of land. Hence, the construction of silos cannot be completed in a short span of time.*

*In the meantime tenders have been awarded for further 66 locations of 35.0 LMT capacity i.e. total 72 locations for 37.5 LMT capacity."*

4. In view of the above, the Ministry, with the approval of the Minister of State for Consumer Affairs, Food & Public Distribution, have requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 21/02/2020

GOVERNMENT OF INDIA  
 MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
 DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA  
 UNSTARRED QUESTION NO. 1536  
 TO BE ANSWERED ON 26<sup>TH</sup> JULY, 2016

SHORTAGE OF RAKES

1536. SHRI RANJIT SINGH BRAHMPURA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether there is an acute shortage of rakes for transportation of foodgrains from Punjab to other States leading to shortage of storage space in the State and if so, the details thereof and the reasons therefor;
- (b) whether the procurement of wheat has been affected badly due to lack of storage space in the State, if so, the details thereof and corrective steps proposed in this regard; and
- (c) present status of construction of modern silos, which were supposed to be constructed in various parts of the country including Punjab for storage of foodgrains in most scientific manner?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION  
 (SHRI C. R. CHAUDHARY)

(a): No, Madam. There is no shortage of rakes for transportation of foodgrains from Punjab. The dispatching details of rakes during last six months are given below:

Month	Despatch of rakes
Jan'16	542
Feb'16	517
Mar'16	620
Apr'16	528
May'16	417
June'16	503

On an average every month about 16-17 LMT of foodgrains was moved out from Punjab.

There is no shortage of storage space in Punjab.

(b): No, Madam. Procurement of wheat has not been affected due to lack of storage space in the state of Punjab. During RMS 2016-17 procurement of wheat in Punjab was 106.45 LMT compared to 103.44 LMT during RMS 2015-16.

(c): Actions have been taken by Government of India/Food Corporation of India (FCI) for construction of silos in Public Private Partnership (PPP) mode. So far, tenders have been awarded for construction and operation of silos at six places for 2.5 lakh MT capacity. This includes two places in Punjab, namely Kotkapura (25,000 MT) and Sahnewal (50,000 MT).

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES  
(2019-2020)  
(SEVENTEENTH LOK SABHA)  
SEVENTH SITTING  
(24.02.2020)

The Committee sat from 1500 hours to 1630 hours in Committee Room "C", Parliament House Annexe,  
New Delhi.

**PRESENT**

Shri Rajendra Agrawal - **Chairperson**

**MEMBERS**

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Pashupati Kumar Paras
6. Shri M.K. Raghavan

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to consider 25 Memoranda containing requests received from various Ministries/Departments for dropping of 29 pending Assurances and for taking oral evidence of the representatives of the Ministry of Road Transport and Highways regarding review of pending Assurances. Some Members desired that the Committee should visit

some of the places in the country in the month of April 2020 to examine the delay in implementation and/or status of certain important Assurances and requested the Chairperson to finalize the programme for the study visit. The Committee accordingly decided to undertake a study visit to Visakhapatnam, Port Blair and Chennai in April 2020 for the purpose. The Committee then took up the abovementioned 25 Memoranda (Memorandum Nos. 102 to 126) for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 15 Assurances as per details given in Annexure-I and to pursue the remaining 14 Assurances as per details given in Annexure-II\* for implementation by the Ministries/Departments concerned.

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**The Committee then adjourned.**

\* Not enclosed

**Annexure-I**

**Statement showing Assurances dropped by the Committee on Government Assurances (2019-2020) at their sitting held on 24.02.2020.**

<b>Sl. No.</b>	<b>Memo No.</b>	<b>Question No. /Discussion &amp; Date</b>	<b>Ministry/ Department</b>	<b>Brief Subject</b>
1.	102	USQ No. 527 dated 27.04.2016	Housing and Urban Affairs	Progress of UD Schemes
2.	103	USQ No. 1014 dated 08.02.2017	Electronics and Information Technology	Digitisation Work at District Level
3.	105	(i) USQ No. 3318 dated 16.03.2011  (ii) USQ No. 1104 dated 02.03.2016  (iii) USQ No. 600 dated 20.07.2016	Electronics and Information Technology	(i) Investment in IT Sector  (ii) ITIR  (iii) ITIR
4.	107	USQ No. 981 dated 11.12.2013	Law and Justice (Legislative Department)	Political Parties Registered with ECI
5.	108	USQ No. 3006 dated 11.12.2014	Road Transport and Highways	Model Concession Agreement
6.	110	USQ No. 873 dated 20.07.2017	Road Transport and Highways	Highway Projects in Abroad

<b>Sl. No.</b>	<b>Memo No.</b>	<b>Question No. /Discussion &amp; Date</b>	<b>Ministry/ Department</b>	<b>Brief Subject</b>
7.	111	USQ No. 5269 dated 24.04.2015	Defence (Department of Defence Production)	Achievements of HAL
8.	114	USQ No. 245 dated 14.03.2012	Personnel, Public Grievances and Pensions (Department of Personnel and Training)	Setting up of Sanskriti Schools
9.	116	SQ No. 22 dated 25.02.2015	Communications (Department of Telecommunications)	National Optical Fibre Network
10.	117	USQ No. 759 dated 20.12.2017	Communications (Department of Telecommunications)	New Telecom Policy
11.	119	USQ No. 2815 dated 02.08.2017	Housing and Urban Affairs	Regularization of Unauthorized Colonies
12.	124	USQ No. 1878 dated 09.03.2015	Civil Aviation	Night Landing Facility at Kumbhirgram Airport
13.	126	USQ No. 1536 dated 26.07.2016	Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution)	Shortage of Rakes

**MINUTES**

Appendix - XVI

COMMITTEE ON GOVERNMENT ASSURANCES  
(2019-2020)  
(SEVENTEENTH LOK SABHA)  
EIGHTEENTH SITTING  
(08.10.2020)

The Committee sat from 1100 hours to 1200 hours in Committee Room "C", Parliament House Annexe, New Delhi.

**PRESENT**

Shri Rajendra Agrawal - **Chairperson**

**MEMBERS**

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri Ashok Mahadeorao Nete
5. Shri Santosh Pandey
6. Dr. Bharatiben Dhirubhai Shyal

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

XXX                      XXX                      XXX                      XXX                      XXX                      XXX  
XXX                      XXX                      XXX                      XXX                      XXX                      XXX

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to consider and adopt 04 draft Reports and for taking oral evidence of the representatives of the Ministry of Rural Development (Department of Land Resources). Thereafter, the Committee considered and adopted the following four (04) draft Reports without any amendments:-

- (i) Draft Thirteenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Fourteenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (iii) Draft Fifteenth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Communications (Department of Telecommunications); and
- (iv) Draft Sixteenth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Education (Department of School Education and Literacy)'.

XXX                      XXX                      XXX                      XXX                      XXX                      XXX  
XXX                      XXX                      XXX                      XXX                      XXX                      XXX

*The Committee then adjourned.*

MINUTES  
COMMITTEE ON GOVERNMENT ASSURANCES  
(2020-2021)  
(SEVENTEENTH LOK SABHA)  
FOURTH SITTING  
(08.02.2021)

The Committee sat from 1430 hours to 1500 hours in Chairperson's Chamber, Room No. 216, Block-B, Extension to Parliament House Annexe, New Delhi.

**PRESENT**

**Shri Rajendra Agrawal - Chairperson**

**Members**

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Shri Pashupati Kumar Paras

**Secretariat**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following Four (04) draft Reports without any amendments:-

- (i) Draft Thirteenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';

- (ii) Draft Fourteenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (iii) Draft Fifteenth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Communications (Department of Telecommunications)'; and
- (iv) Draft Sixteenth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Education (Department of School Education and Literacy)'.

2. The Committee also authorized the Chairperson to present the Reports during the ongoing Session.

*The Committee then adjourned.*

**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2019 - 2020)**

**SHRI RAJENDRA AGRAWAL**

- Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

**SECRETARIAT**

- |    |                            |   |                  |
|----|----------------------------|---|------------------|
| 1. | Shri Pawan Kumar           | - | Joint Secretary  |
| 2. | Shri Lovekesh Kumar Sharma | - | Director         |
| 3. | Shri S. L. Singh           | - | Deputy Secretary |

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\* The Committee was constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019